

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 549 of 2020

In the matter of:

Narendra Kumar Agarwal & Anr.

.....Appellants

Versus

Monotrone Leasing Pvt. Ltd. & Anr.

.....Respondents

Present:

For Appellant:- Mr. Aditya Shukla, Mr. Suhita Mukhopdhyay, Mr. Sanjay Kapur (SBI), VM Kannan (SBI)and Abhirup Chatterjee, Advocates

For Respondents :- Mr. Charu Tyagi, Advocate for R-1.

ORDER
(VIRTUAL MODE)

22.09.2020- Learned Counsel for the Appellants is seeking adjournment on the ground that the Learned Arguing Counsel is not available. Learned Counsel for the Respondents are opposing the adjournment.

Considering the difficulty of the Learned Counsel for the Appellants, the matter is adjourned with this condition that no further adjournment shall be allowed.

Resolution Professional is directed to file Status Report before next date of hearing.

Let the Appeal be fixed 'For Hearing' on **30th September, 2020.**

(Justice Jarat Kumar Jain)
Member (Judicial)

(Balvinder Singh)
Member (Technical)

(V. P. Singh)
Member (Technical)

SC/RR